

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3489  
ANSWERED ON:15.05.2006  
REHABILITATION ALLOWANCE FOR DISABLED  
Sugavanam Shri E.G.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that there is a long pending demand to raise the Rehabilitation Allowance for the disabled;
- (b) if so, the action taken by the Government thereon so far;
- (c) whether the ESIC proposes to bear the entire expenditure on the implementation of medical care scheme throughout the country, and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

- (a): Rehabilitation Allowance under ESI Act is paid at double the Standard Benefit Rate, which is approximately equal to the daily wages lost by a person who remains admitted in the Artificial Limb Centre for fixation/repair or replacement of artificial limb. However, no such demand to raise the Rehabilitation Allowance for the disabled is pending with ESI Corporation.
- (b): Does not arise in view of (a) above.
- (c): There is no such proposal.
- (d): Does not arise in view of (c) above.